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MR.

Prevention of Social Disabilities Bill

[Mr. Dv. Speaker]

Management) Act, 1978, be taken into consideration."

question is:

Now we will take up Private Members' Bills.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

DEPUTY-SPEAKER:

15.31 hrs.

INDIAN (AMEND-**FISHERIES** MENT) BILL\*

(Amendment of Sections , 4, etc.)

SHRI PIUS TIRKEY (Alipurduar). I beg to move for leave to introduce a Bill further to amend the Indian Fisheries Act. 1897

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897".

The motion was adopted.

SHRI PIUS TIRKEY: I beg to introduce the Bill.

15.32 hrs.

CONSTITUTION (AMENDMENT) BILL\*

Amendment of Article 224

SHRI EDUARDO FALEIRO (Marmugao): I beg to move for leave to introduce a Bill further to smend the Constitution of India

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

POLYGAMY PROHIBITION BILL\*

P. RAJAGOPAL SHRI NAIDU (Chittor): I beg to move for leave to introduce a Bill to provide for prohihtion on polygamy in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for prohibition on polygamy in India."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

15.23 hrs.

PREVENTION OF SOCIAL DISABI-LITIES BILL-contd.

DR. VASANT KUMAR PANDIT (Rajgarh): Last time I had moved:

"That the Bill to prevent the imposition of social disabilities by a member or members of a community on a member of members of his or their own community, to provide for penalties for such an act or acts

<sup>\*</sup>Published in Gazette of India Extra ordinary Pert II, Section . 2 dated ~-1979.

Social Disabilities Bill

and for matters connected therewith, be taken into consideration."

It is an important Bill ushering social reform. I want to make it clear at the beginning that it is a non-political Bill and is not intended to interfere in any religion, caste, sect or creed. Since many years anti-social incidents occur in every society where some members of a community harass, boycott put social disabilities on other members of the same community. To protect such social reformers in any society or religion who come forward to make changes in their social organisations or religious organisations, this Bill is very essential. We have seen what is happening to Harijans in our society. Simi lar instances are occurring in Hindu, Muslim, Christian Zorastrian, Sikh, Jain and almost all religious communities. People are debarred from entering religious places; they are not given burial sites nor are they allowed the use of burial ground; marriages are not performed nor recognised and community debars charitable medical, social services, educational and scholorship benefits and other benefits to the boys or students, and family members of such reformers.

This Bill therefore seeks to bring about religious feedom, establish human rights and liberties and the right to democratic dissent and to freedom of conscience. This problem is more serious in small citiese and villages or small communities, sects, panths, in such areas where this type of social dissentity is planted or extended, it almost ruins the family.

My Bill was the outcome of the Supreme Court Judgement on a Bill which the hon. Prime Minister, who was then Revenue and Home Minister of the erstwhile state of Bombay, had brought in and it was called 'The Bombay Prevention of Excommunication Act". This Bill was passed in the Assembly. I would like to draw the attention of the House to the word 'excommunication'. My Bill is different because the words here are 'social disabilities'. That Bill was passed in the Bombay Assembly; after it was circulated, for public opinion, there was a joint select committee. All sections of the society had supported that Bill. It was circulated for opinion. After that, the Bill was challenged in the Bombay High Court and it was upheld Ultimately, the Bada Mallayi of Dawoodi Bohra community, who felt hurt by the Bill, went of the Supreme Court in the case called Saifuddin Saheb vs. the State of Bombay and it was struck down. Even the Chief Justice had given a dissenting opinion. I would, therefore, like this House to know exactly on what points that Bill was struck down and how my Bill is totally different in nature from that Bill. I am afraid the Government might get confused and say the same thing. My Bill is totally different from the other one because ex-communication is the inherent right of every religious head of a community to maintain discipline, but that discipline has got to be curtailed and used in constitutional manner. human and Therefore, I have used the word 'disability'. The right of excommunication still remains even after my Bill is passed. But a person cannot have the disadvantage of being not excommunicated, but himself and his family being subjected to harassment. I will read the relevant extract from the judgement in the case. I referred to, Chief Justice Sinha said:

\$ : 2

[Dr. Vasant Kumar Pandit]

"The right of excommunication is not a purely religious matter. The effect of the excommunication or expulsion from the community that the expelled person is excluded from the exercise of rights in connection not only with places of worship but also from burying the dead in the community burial ground and other rights to property belonging to the community, which are all disputes of a civil nature and are not purely religious matters. . . It has not gone beyond the provisions of article 25(2)(b) of the Constitution. The Act is intended to do away with all that mischief of treating a human being as a pariah and of depriving him of his human dignity and of his right to follow the dictates of his own conscience. The Act is thus aimed at fulfilment of the individual liberty of conscience guaranteed by article 25(1) of the Constitution and not in derogation of it.

The position of an excommunicated person becomes that of an untouchable in his community and if that is so, the Act in declaring such practices to be void has only carried out the strict injunction of article 17 of the Constitution. The Act in this sense is its logical corollary and must therefore be upheld."

Even the other judges, before giving their opinion, have gone through the entire parameters of Muslim religion. It was said:

". . .the holy Koran does not perexcommunication, which is against the spirit of Islam, that in any event the Dia-ul-Mutlag had no right or power to excommunicate any member of the community and alternatively, that such a right assuming that it was there, was wholly out of date in modern times and deserves to be abrogated and was rightly abrogated by the said Act. . It was further asserted that the alleged right of excommunication was opposed to the universally accepted fundanentals of human rights as embodied in the Universal Declaration of Human Rights."

Actually the Prime Minister brought forward this Bill because of several incidents. The last one which really impelled him to bring the Bill was that the dead, buried body of an aged lady belonging to the reformist family was dug out by the agents of the mulla from the grave. It was then that the then Chief Minister, late Shri P. G. Kher and the then Home Minister, Shri Morarji Desai, enacted a Bill to prevent this sort of harassment by the heads of all communities. Thereafter, when I was an MLC in the Maharashtra Legislative Council, I had brought this very Bill. Again, every section of the House had supported it whole-heartedly. But I had to withdraw it only on an assurance given to me by the then Minister that the Government was contemplating to have a comprehensive Bill of this nature. But since that did not come up and since I was elected to this House, I thought it inv moral duty to bring forward such a Bill again so that if in this august House, the highest law-making body, such a Bill is passed, it will have credence all over the country.

This Bill seeks to distinguish the social disability or ex-communication as different from religious ex-communication. Even granting that the judgement is correct, to make an Act on social disability is not anti-social. This social disability has to be corrected. Therefore, to rehabilitate the people who are suffering from social boycott and individual freedom, this Bill must be passed.

No religion is static. It has to be dynamic. It should change with the new values and process of time which changes the social order. History has shown this since ancient kimes. Religious reformers agitate against the tyranny and misuse of religious power by the religious heads like Brahmins. Mathadhipati, Mulias, Bishops, Priests, Kazis, Gurus etc.

Now, when the Januta Party has come to power, I think it is the right time that they should do something to prevent this ghastly act of anti-social harassment of the same community by the same community heads.

My Bill evoked a lot of favourable public opinion. I have had many letters, even from outside the country, congratulating me for having brought forward this Bill. One letter comes from Pakistan. It is written by Ebrahim Moaiyyedi. He says:

". . I shall be deeply grateful to you if you would let me know whether it has been enacted or not and if not then for what reason it was postponed or rejected. I wish that here in Pakistan we want to enact a similar Bill."

There is another letter from the Maharashtra State Women's Council, it says:

"The above Bill introduced by you in the Lok Sabha was considered by the Maharashtra State Women's Council. The Council supports the Bill. We may add that the Council has a special committee which regularly considers all the Bills introduced in the State and Central Legislature and published in the Gazette. The above opinion has been formulated after due consideration of your Bill."

Similar acts of ex-communication or social boycott or reformist Bohras are being perpetrated in foreign countries such as Tanzania. The reformist Bohras in Tanzania had taken up this matter with Permanent Commission of Inquiry, a statutory government body and their verdict is—

It has been observed that in the Tanzanian situation, members of the Dawcoot Hobra community are being socially howcotted because they call themselves as descendants and so they are thrown out of mosques. The order says:—"that the act of calling some

members of the society as descendants is quite against the peace and policy of the country. It is intolerable and from now onwards these things should not be tolerated and several measures would be taken against any person who entertains the act of calling citizens as descendants of Dawoodi Bohras, like ex-communication." So, freedom of choice is not allowed. Even in Tanzania this is what is happening. I have already told you what is happening in Pakistan.

I have letters from eminent advocates and people who are in the judiciary. One letter is from Shri T. Daru. I have letters from Bombay, Udaipur, Jaipur and many other places.

The youth of the Dawoodi Bohra community is rising. They are angry for the social disabilities which were put them. They are working against the Mullahji because of his intolerable attitude. It is time that this youth movement, or reformist movement in general in India be supported by us.

Look at the Mullahji and his behavior. I will tell you briefly what is happening to the Bohra community at his hands. I am reading from the report of the Select Committee of the Maharashtra Assembly, where some of the grounds for ex-comunication are given. One is that they ask the head priest for publication of accounts of various Wakf properties and gullas of the Bohra community. Asking for accounts of charitable and trust property is a very serious crime those who commit it are ex-communicated from the Bohra community. Secondly, some people are ex-communicated for starting educational activities for the welfare of the community, without taking the permission of the Mullahii. Thirdly, it is mentioned that some people have been ex-communicated because they gave evidence before the Wakf Committee in support of the inherent rights of the Dawood Bohra community in all Wakf property. At least our Constitution never supports such things.

[Dr. Vasant Kumar Pandit]

The fourth ground of ex-communication of some people is that they have got their. or their relatives, marriages sol mnised by Kazis and not by the Mullaji, in the event of the refusal of the Mullahu to solemnise the marriage because he asks for money. The Mullahji has his own assessment method of the people. He may say "I want Rs. 5,000/; otherwise, I will not solemnize the marriage". So, the young people of the Bohra community are going through registered marriages, and they are therefore socially boycotted.

Not keeping the beard is also another ground of ex-communication.

Lastly, some people generally associated in all activities for the welfare of the community in conflict with the vested interests of the priesthood were ex-communicated. I have mentioned only a few, though I could give a lot of examples, because I do not wish to take the time of the House.

Then, even tough the alleged offence is only by one member of the family, the social boycott is clamped on the whole family or the whole clan. For example, when a doctor wrote about family planning, his whole family was boycotted. There is another example of an educated lady resisting the purdah system or burqa. Her entire family was ex-communicated.

When a person goes to the Registrar of Marriages he is socially boycotted. The Bohra Youth Action Committee for Eradication of Social Boycott did hundred marriages at a time without the Mullahii. Those hundred families are suffering today. Once somebody said in favour of abolition of talakh. He was a professor and he had written an article about it and the whole family of the professor was socially boycotted. From the merchant community, once a merchant suggested some dissenting voice against the Mullah. Then the entire community was called and told that this merchant should not be patrenised by the entire community and there was a continuous boycott on his shop. Thus, they are trying to uproot a person from his own family a social life and his avocation in life. This is something which is really intolerable.

Sir, I have got an example of a person who is a reformist. His name is Mr. Norman Contractor. He had an aged mother of 80 who died. The doors of the cemetary were locked. He ultimately went to the police, got them opened and burned her without any rights which the mullahji refused. This is a most out-dated and out-moded sort of thing to do in te present modern world.

The Government might say that the Protection of Civil Rights Act 1955 will take care of this. Possible. might come as an argument from the bureaucratic regime. But the Social Disabilities Bill which I have moved, does not come into the perimetres of this. Because Section 2(1) of the Civil Rights Act, 1955, has connection with Article 17 of the Constitution and it only touches the untouchables, not any other persons of the community and therefore, a rethinking has got to be done. My Bill is totally outside the purview of the Supreme Court's earlier judgement, outside the purview of the Protection of Civil Rights Act, which only pertains to the untouchables, and therefore, it is a social reform Bill of great The Janata Party of importance. Maharashtra has, to my knowledge, appointed a Commission called the Nathwani Commission which is going around the whole country collecting public opinion on this issue and their report is awaited. Therefore, I would urge upon the Government that such an important social reform Bill which tries to bring about a big refugen in all the Communities of the country should not be just struck down as a non-official Bill. I would be very glad if the Government is willing to come forward and save that they will bring a comprehensive Bill on this subject or, the same BIII should be

circulated for eliciting public opinion, I have no objection. But let not this social reform Bill which is needed for all communities, sect and caste be brushed aside. I have given the examples of Bohra community because they are glaring. I come from Bombay and I know what is happening there. But in all other communities also it is happening. Even in the Vaishnava community it is happening. You know the famous the libel case against Karson Das Kanji Bhatia, the great social reformer, where the Vaishnavas did the same thing.

I do not want to take much of the time of the House and I would once again appeal to the Government to look at this Bill in the correct perspective and allow this Bill to be passed as an Act which will be of great social importance to all the communities and society at large. Sir, I have done.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to prevent the imposition of social disabilities by a member or members of community on a member or members of his or their own Community to provide for penalties for such an act or acts and for matters connected therewith, be taken into consideration."

DR RAMJI SINGH (Bhagalpur); I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 2nd October, 1979." (3).

\*SHRI A. **ASAITHAMBI** V. P. (Madras North): On behalf of my party, the Dravida Munnetra Kazhagam, I extend my wholehearted support to the Prevention of Social Disabilities Bill moved by my hon. friend Dr. Vasant Kumar Pandit. In his introductory remarks, Dr. Pandit requested Janata Government to come forward with a legislative measure to eliminate all social disabilities and disparities prevailing in the religions of our country.

At the very outset, I would like the House to ponder over the root cause of disabilities and disparities found in the religions of the country. As far as we are concerned, we find that disabilities occupy a secondary place, after the disparities. This Bill contends that disabilities are common in all the religions. But I would like to say that if you compare the disabilities and disparities found in Hinduism and being perpetuated among the Hindus with those in other religions, you will and that they are negligible in other religions. They are universal among the Hindus. One can appreciate differences among certain castes and communities. But they cannot be allowed 'o envelop the entire society. There is a small village in Salem District of Tamil Nadu, where the women do not wear jackets. In this 20th century, the educated when girls starte.i wearing jackets, the traditional women started harassing and humiliating them in public. A Bill of this kind may help to resolve such minor pinpricks. If the entrenched disparities and disabilities among the Hindus are to be exterminated with legal sanctions, then this Bill has to be modified to a large extent. The very title of the Bill should be: Prevention of Social Disabilities among the Hindus. Then only you will be able to hit the bull's eye.

What is the basic reason for social disability? Casteism is the root cause

<sup>&</sup>quot;The original speech was delivered in Tamil.

# [Shri A. V. P. Asaithamli]

of social disabilities and disparites. The castesm has been nurtured and mourished by Hindus religion, Many social reformers have sacrificed their lives to rid Hinduism from this evil. Raja Ram Mohan Roy in Bengal, Mahatma Gandhi, Pothana in Andhra Pradesh, Dr. Ambedkar-they are a few among the galaxy of social formers in our country who have tried to transform Hinduism Ramaswami Pariyar in Tamil Naidu lived and breathed for bringing about social equality. Unless you eradicate casteism you cannot exterminate disabilities and disparties. What should be done to exterminate casteism from this country? After spending his entire life for this cause, Dr. Ambedkar said that so long as Hinduism lasted in the country there would be solution for the problem of casteism and he and his followers embraced Buddhism because of their disenchantment with Hinduism

Casteism is the seed-bed of disparities and disabilities in the society. Religion manures it. Our ancient shastras lend life-force to religion. These shastras are all in praise of God, who is considered omnipotent, omniscient and omnipresent. If we want to break the shackles of casteism, then we must reduce the importance of religion. If that is to be done, then the shastras which lend life-force to religion should be devalued. If we wish to succeed in our efforts to devalue shastras, then we should make the Gods into ordinary people. I in temples mean to say that the Gods should be easily approachable to the common people. Only yesterday, Dr. Subramaniaswamy brought to the notice of this House how a Harijan M.L.A. was refused entry into a temple in Andhra Pradesh I am sorry to say that even today in many parts of North India Harijans are debarred entry into temples, as if the Gods belong only to upper-caste people. But, in Nadu due to the untiring efforts of Thanthai Pariyar all the temples in Tamil Nadu are open to all irrespective of caste or community. Yet there

were some pockets where Adidravidas were prevented from active participa-The D.M.K. Government in Tamil Nadu appointed Adidravidas on the Temple Trusts closely following that, the D.M.K. Government passed a law enabling the Adidravidas to become the priests in the temples. But due to some mexplicable reasons, the Supreme Court has invalidated this law.

The God is common to all. Why should his abode be an exclusive place for people belonging to a particular caste? I would like to urge upon the Government to nationalise at once all the temples in the country. If you do that, instead of a particular high-class group handling the affairs of a temple. there will be Government officials who would not prevent anyone tering the temple. The Government will also be able to prevent misappropriation of temple funds for ulteriou purposes. The land belonging to the temple can be assigned to poor landless people. The cash and jeweis belonging to the temples can be deposited in the Reserve Bank of India The wealth of the temple can be utilised for reducing poverty and unemplovment in the country. The Government can also utilise the temple corridors for running schools for the benefit of children. The Janata Governroog ment should not hesitate to take over these temples in our country. doing that we will be cutting at the root of casteism in the country.

Immediately I might be confronted. what about places of worship belonging to other religions. We don't find untouchability in any other places of worship of all other religions, except Hinduism. In the Masjid, President Fakhruddin Ali Ahmad used to pray in the company of commoners, In the Churches all are equal. In Buddhist temples all are squal, Only in Hindu temples you will find special places for people beautifug to upper castes. After nationalisation of tem-

ties Bill स्वामी विवेकानन्द ने कहा था कि धर्म मात्रवता के लिए एक बढ़ा बरदान रहा है, वैकिन साथ साथ वह एक मिलकार भी रहा है। उन्होंने कहा का कि जिस तरह कर्न ने कान, करणा और बना की तेना बहाई है उसी तरह उसने विद्वेश की बारा भी बहाई है।, अव्हीने उवाहरण दिया था कि मुरोप में वी ईसाई मती के बीच भगडे के कारण, अविक इनस्विकीणन हुन्ना या, तेयह वर्गों के अन्दर तेरह हजार कादमी जिन्हा जला दिये गमें है।

लेकिन क्या यह बात केवल ईसाई मत में ही है ? हिन्दू धर्म में भी राजा राममोहन शय से पहले महिलाओं को बिना उनकी इच्छा के प्रपने मृत पति के साथ जिन्दा जला दिया जाता था । इसलिए धर्म अगर मानवता के लिए वरदान रहा है, तो वह एक प्रशिक्षाप के रूप में भी हमारे सामने रहा है।

जवाहरलाल नेहरू ने "डिसकवरी भाफ इंडिया" में इस विरोधाभास को इस प्रकार स्पष्ट किया है :

"The spirit of this age is in favour of equality, though practice denies it almost everywhere."

हम हर जगह यह कहते हैं कि मानव मानव समान है, हम फादरहड आफ़ गांड और श्वरहड आफ मैन भी बात करते हैं। में किन लगता है कि यह समानता की बात केवल सन्दों तक ही सीमित है, व्यवहार में नहीं है। यही कारण है कि सभी धनौं और मतों में विभेद है। लेकिन जब वह विभेव समाज के स्तर पर होता है, तो स्थिति और भी दारुण और करुण हो जाती है। बेबात का सबैत पुस्तको में रहता है। शंकराचार्य के देश में बेद सुनने वाले लोगों के कानों में पिषलाह शा सीसा भरा त्राता रहा है। ज्ञायद धर्म के नाम पर इतना बढ़ा समिशाय कही देखने को नहीं मिल सकता है। धार्मिक गुरुक्षो द्वारा इस विषयता को बढ़ाने का बहुत त्रवास किया गया है।

ब्रोप में एक जन-कान्ति हुई और रुसी समता स्वतवंता और प्रजातव की महास से कर आवे, और उसी के बाधार पर जनतंत्र का उदय हुआ। बनर हम राजनैतिक दृष्टिकोण से भी विचार करें, तो चाहे हम समाजकाद की बात करें, साम्यवाद की बात करें या प्रजातंत्र की, मानव मानव समान है। धर्म के नाम पर, या समाज के नाम पर या वंश-परम्पण के नाम पर मानव मानव में विभेव करना धर्म का तो धरमान है ही, मानव का भी धरमान है। यही कारम है कि संयुक्त राष्ट्रसंघ ने फंडामेंटल ह युवन राइट्स की बात कही है और उसने स्पष्ट कहा है कि सभी मानव बराबर हैं। जब संगुक्त राष्ट्रसंघ का मानवाधिकार का यह एक प्रमुख सूक्ष है कि सब मानव बराबर है तो फिर धर्म को से कर यह जो किया जाता है कि इस को हम ने जाति से बहिष्कृत कर विया इस का हम ने हक्का पानी बन्द्र कर दिया, इस के लिए हम वे प्रमेताला भीर मुसाफ़िरकाना बन्द कर दिया

ples, they can be kept open for '24 hours of the day. Anyone feeling like proving to God can enter the temple and offer his worship. At the moment the temples are closed for most part of the day. A man in distress has to west for the opening of the temple. When we are talking of political and economic freedom, why should there not be religious freedom for all the people of the country irrespective of caste or community? We have many laws and statutes. Yet untouchability is being practised. Social oppression is being tolerated. Casteism leads to economic advancement. this country the bane of all progress is casteism As Ingersoll and Thanthai Periyar used to say that God is the handiwork o fan unscrupulous man and those who believe in such a God are fools. In India you have Saraswati as the Goddress of learning, yet illiteracy stalks the land We have Lakshmi as the Goddess of Wealth, yet the whole country is steeped in poverty. While in a Masjid, a Bohra and a Mullah worship together, why should not all the Hindus worship together in a temple? We should bring in a revolutionary change in Hinduism and then oly we will be able to march on the path of progress and equality for all I hope that that would be the goal of Janata Government and they would strive to achieve besides the political and economic egalitarianism the social equality in country

I appeal that Dr. Vasant Kumar Pandit's Bill must be accepted by the Government and implemented forthwith.

With these words I conclude my speech.

बा० रामकी सिंह (बामखपुर) . उपाध्यस महोत्य, मची मामसीम सबस्य ने कहा है कि मन्दिरी का राष्ट्रीयकरण होना चाहिए, ताकि धर्म में जो भण्टाचार है, उसकी समान्ति 🗱 साहै । समान्त में ब्याप्त विभेद ने कारण बाज दिल्ली बढ़ा तक बर्बन गई है कि हम मन्दिरों के की राष्ट्रीसकरण की बात कहने में द्विपकिचात नहीं है।

बा॰ रामकी सिंही

वह सर्वाकस प्रकार हो सकता है। सचनुच में धर्म बाश्रव से कर यह प्रधार्मिक कार्य किये जाते हैं और यही कारण है कि भारतीय संविधान के प्रियेम्बल में, उस के घोषणायत में ही, पहले समता का जिक है और उस के बाद और भी हमारे वहां सभी मनुष्य बराबर हैं, इस के विषय में बताया गया है। सभी नागरिक बराबर है, राइट-ट्-इन्बेलिटी हमारे सविधान में है। जब संविधान में भी है, हमारे मानवाधिकार में भी है, धर्म के प्रतुसार मानव सभी बराबर है, राजनीति, प्रजातन्त्र भौर समाजवाद के भनुसार सब बराबर है, तो फिर धर्म-ध्वजी पाखण्डी धमगुरुप्रों के द्वारा ऐसा क्यों किया जाता है। माननीय पंत जी ने तो कवल मुक्साओं की गाया कही, लेकिन हिन्दू समाज में भी इस प्रकार से प्रतारणा कोई कम नहीं दी गई है। ईसाई समाज में भी कम नहीं वी गई है। जब धार्मिक इंडिवरवास और रुढ़ियों के खिलाफ विपलव होता है, कान्ति होती है, तो स्थापित निहित स्वार्य वाले उस को पकड़ना चाहते हैं, भीर उसी प्रकार से सोशल-डिमएबिलिटीव के नाम पर कोई फतवा या फरमान देते हैं या रोकते हैं---यह सभी दृष्टियों से गलत है। इम समाज परिवर्तन की भी वर्चा करते हैं और समाज में लोगों को घारो बढने के घवसर की बात करते हैं तब यह चीज किस प्रकार चल सकती है। यह सोशल डिसएबिलिटी किस के खिलाफ़ उपयोग की जाती है ? इतिहास चक्र जानता है---जब कोई व्यक्ति समाज में प्रगति के लिये कदम बढ़ाता है तो उसी के उत्पर ये सभी बहिष्कार के अस्त-सस्त्र प्रयोग किये जाते हैं भीर सामाजिक परिवर्तन की विशा रोकी जाती है।

इसीलिये माननीय पंडित जी ने जो विद्येयक प्रस्तत किया है, यह सचमुच में सामाजिक जान्ति का विधेयक है। लाना तो चाहिए सरकार को, सेकिन, बैर, पडित जी लाये हैं, तो हम समझते हैं सरकार इस का स्वागत करेगी । सोक्षल डिसएबिलिटीय की बात एक प्रकार की नहीं है। एक प्रकार की जो सब से बढ़ी व्यिएबिलिटी है-वह रेजियल और एवनिक डिसएबिलिटी है, जिसके लिये समाज शास्त्र में कहा बाता है कि कोई स्ट्रेन्बर है, कोई माउट-साइडर है। तो रेजियल और एयनिक दृष्टि से भी सवाज में अहिष्कार किया जाता है भीर इसमें एक नहीं हजारों हकार परिवारों को बाहर कर विया जाता है। सनी जो माननीय सदस्य प्रासाई तम्बी ने कहा, सचमुच में हिन्दु समाज तो भीर भी पतित है क्योंकि वर्षाधम व्यवस्था जब जन्मना जाति के ब्राह्मार पर स्थापित हुई तो कोशों को बाहर करते करते उन को धखत तक कर दिया । यह है वर्ण म्यवस्था की विकृति का परिवास । काहे बंग के नाम पर, या जाति के नाम पर इस प्रकार के बहिष्कार की कल्पना मानवीय प्रपमान है। इसी प्रकार से यह कहा गया ---

"Ethnic and racial minorities blocks, Indians Puertoricans' Mexcans, Orientals, French Canadians are familiar examples of outsiders whose exclusion from much of social life is institutionalise and explained in terms of inemptness." वह तो होता है वर्ष के नाम पर और उस को सोसन जिल्लाविसिटी के नाम पर आति से बाहर कर देते हैं।

कोई मह हिन्दुस्तान का ही प्रश्न नहीं है ब्रिक्त यह पूरे जगत की एक समस्या है जिल की शरफ की पंडित ने व्यान विलामा है। प्रश्न प्रथ मा सम्प्रवाय छोट-छोटे दायरों में नहीं हो सकता। इसीलिए मुक्देव रबीन्द्र नाव ने रिलजन प्राफ मैन की कल्पना की थी। बापू ने कहा था---

"There are no geographical limits in my religion."

धर्म में कोई भौशोलिक सीमा नही हो सकती और यही कारण हैं कि हमारे वहां प्राचीन समय में व्यास ने कहा था----

नहि श्रेष्ठतरं किंचित मानुवात्

म्रीर

सबार उपर मानुष सत्य ताहार उपर नाहु।

जब मानव सब एक हैं तो उन में विभेव किस प्रकार है। बाहे बत के नाम पर, बाहे जाति के जाम पर, चाहेसम्प्रदायके नाम परयह नहीं हो सकता है। इसीलिए जहां समप्रदाय का नियम मानवता के स्थापित नियमो को भग करता है वहां राज्य को दढ से कर आगे माना चाहिये भीर समाज से ऐसी क्रीतियो को समाज करना चाहिए । हमारे समाज में न केबल बस, वर्ण, नस्ल के नाम पर विभेद है बल्कि सन्य देशों में भी धपने को सुसंस्कृत कहलाने वाली जातियों में, खासकर मनरीका में भी यही है और प्रपार्थींड के नाम पर इसी प्रकार का विभेद है। यहां रग के नाम पर विभेद होता है और यहा जाति के नाम पर विभेद होता है। इसीलिये इस बराई को खरम करना चाहिये और खास कर के हिन्दू समाज का एक ऐसा यह कोड बन सवा है कि या तो हिन्दू समाज रहेगा था इस समाज में इस प्रकार की जाति व्यवस्था रहेगी :

"Castes, whether varnas or jatis, are discrete social and cultural entities; in other words, they are discontinuous-there are no "shading" off". Caste systems, whether in India or elsewhere, are maintained defining boundaries between castes; such boundaries are nominally and ritually strictly maintained, if there is actually some mobility between castes. interaction οr "High" castes maintain their superior position by exercising powerful sanctions, and they account for (or rationalise) their status with elsborate religious, psychological, genetic explanations".

यह वेश का वुर्माप्य रहा हमने शिक्षा, सम्पत्ति भीर सामाभिक प्रतिका किसी वर्ग विशेष के हार्यों में कैव कर दी, भीर इसीसिए देश की प्रगति नहीं हो सकी । कहने के लिये नेव भीर गीता में कहा गया है।

बातुर्वेच्यं गया सृष्टं, गुण कर्म विधावतः के धनुसार वर्ण व्यवस्था की गई थी । लेकिन ग्राय 2700 जातियां है जो न गीता और न वेद पर आधारित हैं । क्योंकि लोग समझते थे कि प्रनर हम इसकी प्रधान मान कींगे हो हमारे हाथ में सिक्सा नहीं रहेगी । केतावृग से ही सामाजिक विधानता का प्रातुर्वाव हुया । और किसने डाएा हुया ? बड़ा दुब होता है, महींब बास्मीकि ने, और मर्यादा पुरुवोत्तम राम क माध्यम से क्या विखाया है ? सम्बुक का वध कराया उसका अपराध मह वा कि एक दो वह मूद्र या और दूसरे वेद का प्रध्यमन करना बाहता था । इसीनिए भारतक्षं में अस्प्ययता की समस्या धाती है लेतावृग से । क्या कारण है कि एक त्या व्यवस्था एक स्मृद्ध का वान एक संगूठ, का वान विया था होणावार्य को ? इन्हीं सामाजिक वियोगे के कारण यहां का सामाज सस्तव्यस्त रहा ।

भारत वर्ष में केवल हिन्दू समाज ही नहीं, भौर भी जो समाज हैं उनमें भी इस प्रकार की विस्त्यविकिटीच हैं। प्रमी हाल में ही हमने देखा कि स्रकालियों और निरं-कारियों में सगड़े ए। मैं इस विवाद में नहीं पड़ना चाहता कि कौन सही है, कौन गलत है। लेकिन किसी धर्म का नाम से कर फतवा दे कर किसी को वंजित करना यह न दर्म है और न मानवता।

उपाध्यक्ष महोदय, झापने बड़ी क्ष्मा की ओ सूझे समय रिवा क्योंकि मूझे गाड़ी से जाना था, इसलिये में झापको बहुत बहुत खम्यवाद देता हूं।

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Mr. Deputy Speaker, Sir, at the outset I congratulate my friend Dr Vasant Kumar Pandit for having made this forum available for us by introducing this particular Bill in this House. Sir, I have heard very carefully the reasons and the arguments which have been advanced by both of my hon. friends.

While I suport the obejets for which this Bill has been brought forward. I feel that the purpose may not be achieved if we read the clauses of this particular Bill. Just now my esteemed friend, Mr. Bamji Singh said that there should not be any ex-communication and that the person should be recognised as a human being and his right should not depend upon his caste or his religion or his birth.

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But, unfortunately, when I tried to go through this particular Bill, I find that this particular objective will not be achieved if this Bill, as it is, is passed.

The Bll itself is styled like this I quote:

"A Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community; to provide for penalties for such an act or acts and for matters connected therewith."

While giving this particular statement, it is mentioned that the outdated and unconstitutional practices such as untouchability, boycott etc. are still practised in various forms in various communities and the objective can only be achieved by enacting a suitable legislation for the purpose and also for providing punishment to those who indulge in such evil practices.

But if we real all the clauses we find that this ex-communication, this boycott, is only considered within the community itself. If the Hindu community at large ex-communicates or boycotts a particular person from other community this particular legislation does not attract that particular evil which, in my respectful submission, is a more serious social evil.

Sir, the name of the Bill is given as "The Prevention of Social Disabilities Bill, 1977". But, if we read the Bill, we find everywhere that the word used is 'community'. It would have been better if my learned friend had styled this Bill as The prevention of social communities disabilities Bill' would have been better. I do not know whether my learned friend Dr. Pandit has stayed in villages. There villages in this country are many where we find this. There are many Hindus and one Muslim. Or you may find a predominently Muslim village there are only two or three Hindu families. We find that where there are predominently Hindus, they

# [Shri Bapusaheb Parulekar]

ex-communicate Muslims. And where there are predominently Muslims they Hindus, This partiex-communicate cular contingency is not covered by this particuar Bill. Even we have instances where the rich in the village ex-communicate the poor. We have also instances where a particular Sardar or Inamdar ex-communicates an illiterate person in a village because he does not abide by the wishes of that particular Sardar or the Raia, Here also we find this The definition of the word 'community' is specifically mentioned. It says: "community means a group of members who are conected togteher by birth, conversion or performance of religious rites or ceremonies or who belong to the same religion or religious creed and include a caste or sub-caste." Sir, while defining the imposition of social disabilities, please take into consideration clause 3(b) of the Bill. It mentions that if anybody refuses to give a public hall in the village to a particular person, that would be an off-We have instances where, in ence. small villages, there is one small public hall which is used by all the people for the purpose of certain functions say. Satyanarayan Puja or for the marriages. We have instances where the Hindus refuse the public hall to be given to the other communities. My submission and my request to the hon. Members of the august House is that they should consider this Bill to Bill in somewhat Ъe a restricted The scope sense. the Bill should be enlarged. request Therefore I this either my learned friend or the hon. Minister should bring forward more comprehenive Bill. so that human rights, as suggested by Dr Ramji Singh, will not be denied to anybody. In this particular Bill we find that instances are quoted. They refer te a particular community—to those Bohras, to those Muslims and Hindus, I do accept that even these social evils must go but at the same time

restriction which is imposed in Bill is not siufficient to achieve the objects which my friend Ďr. Ramji Singh has suggested. I would therefore request the Meyer of the Bill, Dr. Pandit, and the hon. Minister to bring forward a more comprehensive Bill so as to consider and protect the rights of the human being as a human being and not restrict the scope of the rights of a particuar person vis-a-vis a particular community.

Social Disabili-

ties Bill

\*SHRI JADUNATH KISKU (Jhargram): Mr. Deputy Speaker Sir, I extend my whole hearted support to the Prevention of Social Disabilities Bill. brought forth by Shri Vasant Kumar Pandit. Sir, every day I see before my own eyes innumerable instances of social discrimination. After 30 years of Congress rule and after 2 years of Janata rule such discriminations and disparities are still existing as before. It is very difficult to say when they will disappear. I bleleve that they disappear only when the people of the lower strata form a united front and forge a united struggle against such discriminations and disabilities. These discriminations are on the increase at many places. Enactment of legisilation is of course necessary to eradicate this evil. But mere legislation is not enough. Help of legislation will of course be taken but to eradicate it completely, the roots of the existing exploiting society will have to be dug out. Unless the present structure of society which is based on exploitation. is completely demolished and is rebuilt anew, the miseries of the people living at the lower strata cannot be We know that only too removed. well. We have seen in our present society that although the people from the lower strata are somethies invited at social functions like, marriages. shradher etc., they are haven treated as equals. This is because even now they are considered as imtomensules.

<sup>&</sup>quot;The original speech was diviered in Bengali,

Therefore, I reiterate that although a legislation is necessary, the entire malady cannot be removed long as the people of the lower strata do not unite together and wage a united battle against the injustice meted out to them. Sir, I once more express my full support to this Bill and with that I conclude my speech.

श्रीमती मुणाल गोरं (बम्बई उत्तर): उपाध्यक्ष महोदय, डा० वसंत कुमार पंडित सोशल डिस्पेरिटीज के बारे में जो यहां बिल लाए हैं, उस के लिए मैं उन का हार्दिक ग्रभिनन्दन करती हं।

मैं यह जानती हूं कि इस बिल का जो विषय है, जो इस बिल का स्कोप है, वह मर्यादित है स्रौर स्रपने भाषण में जो ग्रापने वेकग्राउन्ड दी, महाराष्ट्र में जब श्री वी० जी० खेर मुख्य मंत्री ये ग्रौर हमारी सरकार के ब्राज के प्रधान माननीय श्री मोरारजी देसाई गृह मंत्री थे, उस वक्त बम्बई में कुछ ऐसी घटनाएं हुई, जिन के कारण इस प्रकार का बिल महाराष्ट्र में लाया गया था और उस बिल को बोहरा कम्युनिटी को छोड़ कर बाकी सभी कम्युनिटीज के लोगों ने कवुल किया था, उस बिल का सम<del>र्थन कि</del>या था ग्रौर ग्राज भी हम देख रहे हैं कि वोहरा कम्युनिटी में इस के बारे में काफ़ी झगडे चालु हैं। डा० परुलेकर ने भी ग्रपने भाषण में कहा है कि इस प्रस्ताव का उद्देश्य मर्यादित है, उस की दृष्टि मर्यादित है। मैं यह कहना चाहूं गी कि हमारी श्रांखों के सामने जो घटनाएं घट रही हैं, वे हमारे सामने हैं स्रौर मैं यह पूछना चाहतो हूं कि क्या इस बीसवीं सदी के अन्त में भी हम इसी प्रकार से समाज को चलाना चाहते हैं कि जो व्यक्तिगत स्वतंत्रय है, जो फन्डामेन्टल राइट्स हैं, जो बुनियादी अधिकार हैं, उनकी और उस व्यक्तिगत स्वातन्त्रय को कोई धर्म गुरु कुचलता रहे। यह एक बनियादी सवाल है। इस सवाल का जवाब हम लोगों को देना चाहिए । मैं जानती हुं कि हम लोग इसको टाल रहे हैं। मैं ग्राप से कहना चाहुंगी ग्रब ग्राप इसको टाल नहीं पायेंगे । कहीं न कहीं हम लोगों को इस का जवाब देना ही पड़ेगा।

हम देख रहे हैं कि एक तरफ तो अपने संविधान में भारतवासियों को बुनियादी अधिकार दे दिये गये हैं, उनको व्यक्तिगत स्वतंत्रता दे दी गयी है लेकिन धर्म के नाम पर उनके अधिकारों को मर्यादित करने की कोशिश की जाती है। इसलिए हमें लगता है कि हम इसके बारे में कुछ ठोस रीति से कहें जिससे कि धार्मिक ग्रंधता एक ऐसा माहौल पैदान कर सके।

जैसा कि डा॰ रामजी सिंह ने कहा धर्म के जरिये कभी समाज को एकतित करने का काम होता था लेकिन ग्राज परिस्थिति ऐसी ग्रा गयी है कि ग्रब धर्म के नाम पर समाज को एकन्नित करने का नहीं बल्कि उसको संक्चित करने का काम होता है। ग्रगर कोई समाज को एकँद्रित करने का काम करना भी चाहता है तो हम उसको मदद नहीं देते । डा० पण्डित ने कहा कि नोमेन कांट्रेक्टर के यहां एक 80 साल की बुढ़िया गुजर गयी, उसे शमशान भूमि में जगह देने से इंकार कर दिया गया । कारण नोमेन की बहन मिस कांटेक्टर ग्रपनी जाति से बाहर शादी करना चाहती थीं, उन्हें शादी करने की इजाजत नहीं दी गयी। इसी प्रकार से हम देखते हैं कि कैसे वोहरा जमात के धर्मगुरुओं द्वारा ग्रपनी कम्यनिटी के लोगों को सताया जाता है। जिस तरह से उनको सताया जाता है उसके बारे में उस कम्यनिटी के लोगों ने मुझे बताया है। दूसरी कम्युनिटी के लोग तो उस पर विश्वास नहीं कर पायेंगे। उस कम्युनिटी के चेरिटेबल ट्रस्ट्स हैं जिनके स्रकाउंट्स के बारे में पूछना बहुत बड़ा पाप होता है। ग्रगर कोई व्यक्ति अपने धर्मगुरु के बारे में कुछ कहता है तो कहा जाता है कि वह ग्रपने धर्म के विरोध में बोलता है, उसका सामाजिक बहिष्कार कर देन( चाडिए । जब कम्युनिटी वे लोग बहिष्कृत व्यक्ति की डालत देखते हैं तो ग्रीर नोगों में धर्मगुरु के खिलाप कछ कहने की हिम्मत नहीं होती। इस तरह से धर्म गुरु अपनी कम्युनिटी के लोगों पर पूरी तरह से अधिकार जमाये रखते हैं।

इसलिये मैं कहना चाहती हुं कि जब इस देश के संविधान में हमारी निष्ठा है, उससे हम बंधे हुए हैं तव इस देश के न्त्रगरिकों के ग्रश्चिकार पर जा धर्म के नाम पर ब्राकमण होता है तो उस ब्राक्रमण से नागरिकों की रक्षा करने का सरकार का फर्ज है ग्रौर यह करने के लिए हमें ग्रागे बढ़ना चाहिये। कहा जाता है कि हम धर्म की ग्रन्दरूनी बातों महस्तक्षेत्र नहीं कर सकते हैं। यहां श्री नथवानी जी बैठे हुए हें । उनकी ग्रध्यक्षता में जो व मीशन नियुक्त किया गया, मैं जानती हूं कि कमीशन में करने वालों को कैसे तंग करने की बात हुई । जो लोग म्रपने धर्म गुरुम्रों की बाबत कुछ कहना चाहते हैं उन हा सामाजिक बहिष्कार करने की बात होती है। इस तरह से लोगों को बोलने तक से मना कर दिया जाता है । वे कहीं भी भ्रपने धर्मगुरुग्रों के विरोध में नहीं बोल सकते हैं। ग्राज की सरकार जो व्यक्तिगत ग्राजादी के सवाल को ले कर यहां ग्राकर सत्तारूढ़ हुई है, ऐसी बातों को देखते हुए कैसे इन बातों का समर्थन कर सकती है। श्रापको देखना चाहिये कि समाज में किसी भी व्यक्ति के ग्रधिकारों पर इस प्रकार का ग्राक्रमण न हो।

16.35 hrs.

[SHRI N. K. SHEJKALKAR in the Chair]

सुप्रीम कोर्ट ने जो फैसला दिया कि धार्मिक **ब्राधार पर एक्स-कम्युनिकेशन के मामले में ब्राप** दखल नहीं दे सकते है लेकिन दूसरे मामलों में दे सकते हैं इस प्रकार का ग्रर्थ उस फैसले का था। लेकिन उस फैसले को स्राए हुए किंग्फी समय हो चुका है काफी पानी बह चुका है। स्राज फिर एक बार में समझती हूं कि असर्ट करने की जरूरत आ पड़ी है।

हो सकता है कि इस बिल में कुछ खामियां हों। इसको मैं मानती हूं। इसका कारण यह है कि प्राइवेट मैंम्बर्ज बिल हर दृष्टि से परिपूर्ण नहीं होता है, लेकिन मूलभूत जो कल्पना इत में है उस कल्पना को सरकार [बीमती मुणास नोरे]

को स्वीकार कर लेना चाहिये और इस कल्पना के बाधार पर इसके स्कोप को बढ़ाने वाला विल धगर सरकार बाना बाहती है तो सा सकती है और स्कोप को मर्वीवित रखकर लाना चाहती है तो बामियों को दूर करके सा सकती है। भी प्रतिक साल मंडल डा॰ बोहिया के भक्त रहे हैं और मैं समझती हूं कि बाज भी है और उन्होंने हा० सोहिया के विकारो को काफी साओं तक सिरोधार्व माना है और मैं उन से बाना करती हूं कि इस बिल को झगर वह स्वीकार नहीं करेंने, तो धर्मे के बीच में यह कुछ दखल दे रहा है, तो इस बात को कृपया थाप न कहें बल्कि यह कहें कि इस बिल का उद्देश्य घण्छा है ठीक है और इसकी ब्यान में रखते हुए सरकार की तरफ से इस प्रकार का बिस साया जाएंगा और उस घवस्या में मैं ग्राशा करती हुं कि डा॰ पंडित भी भाप से सहकार्य करने के लिए सहमत हो जाएंगे।

अन्त में मैं इतना ही कहना चाहती हूं कि कहीं न कहीं इसकी मुक्यात करने की जकरत है ! मुस्सिम परसन्त का के बारे में काफी चर्चा चलती है ! बहुपत्ती, विगैमी के मामले में मुस्लिम महिलाओं के साथ हम न्याय नहीं कर रहे हैं, तलाक के कानून को ले कर उनको हम न्याय नहीं वे रहे हैं ! बार बार हम यही कहते आ रहे हैं कि मारियत के ला में, मुस्सिम परसन्त ला में हम दक्त नहीं वे सकते हैं तो मैं धर्म करना चाहती हूं कि हम अपने देश के नागरिकों के साथ न्याय नहीं कर रहे है और उनको न्याय देना सरकार का कर्तव्य है!

बहां समाज सुधारक इस प्रकार की बातों को आगे जाने हैं और एक हवा तमार करते हैं तो उस में आपको भी सहयोग देना चाहिये। नववानी कमिशन जैसे कमिशन और सोशल वर्कतं बही हवा बना रहे हैं और उनको सहकार देना सरकार का फर्ब है। इसलिए इस विक को आग मंजूर करेंगे ऐसी मैं आप से आशा करती हूं। इस आशा के साथ में इसको सिषय समर्थन दे रही हूं।

SHRI NARENDRA P. NATHWANI (Junagadh): Sir, I rise to congratulate my friend, Dr. Pandit, for having brought forward this Bill and I support the underlying aims and objects of the Bill, Before I proceed to say something about the provisions of the Bill, let me say this that there is a distinction between religious and social spheres of life. In substance, religion is spiritual redemption and not social reform. It is essential to maintain this distinction if our democracy is to be purposeful or meaningful. Human right and civil liberties should not be supressed to tyranny or slavery allowed to be established or to flourish in the country in the name of religion, community or caste.

Reference has been made to the Commission which bears my name. Nathwani Commission, Shrimati Mrinal Gore referred to the inconvenience and harassment that was caused to the members of the Commission while they were trying to discharge their duty. I will not say much at this stage because in due course of time this Commission is going to submit its report to 'Citizens for Democracy' which is a non-political and non-communal body. know how this body-Citizens for Democracy-has functioned, and its several reports for instance. Tarkunde Commitee's reports have been referred to in this House and also in Home Ministry's last annual report. It is the same very body which has established this Commission. Lot of opposition was raised against this Commission. Political and otherwise and pressure was, in fact, brought on this Commission, Several States' Ministers, Chief Ministers, Home Ministers were asked to ban the meeting of the Commission. Tremendous pressure was brought on my friend, Shri Babubhai Patel, the Chief Minister of Guiarat when the Commission meeting in Gandhinagar. A deputation waited on him and he pointed out: why are you so much exercised over this? If your contention is that this commission tries to interfere in the religious matter of your community, it is very easy to approach a civil court and file a suit for preventing the members from continuing their activity. It would be a simple suit and you can approach the court and prevent them. Sir, several Members must be knowing it that the head of this particular community, his predecessor, and others had and have enough resources by way of money and by way of availing of the best legal talents, But I would not go into that. I would only come to the history of the Bombay Prevention of Ex-communication Act.

In 1949 in the Bombay State Assembly the relevant Bill was discussed and it was general in scope. It was not restricted to ex-communication from any particular caste, community or religion. While the then Home Minister, the present Prime Minister, moved the Bill, th then Chief Minisiter, Shri Kher, who supported the Bill, referred to the instances of persecution that were taking place. While supporting the Bill, this is what Shri Kher, whom as some of us know was an extremely mild-natured person and not a fire brand, said. While referring to the merciless persecution of some Bohra members he said:

"Nothing shall swerve us from doing our duty to the community because this kind of monstrous tyranny perpetrated by a religious head is a disgrace to any civilised Government. It is not a religion, it is a monstrosity."

These words were spoken as far back as 1949.

I tell you from what information I have obtained as a member of this Commission that things have deteriorated far beyond the stage that prevailed in 1949 for this community. It is a disgrace to our democracy that in the name of religion to day slavery is sought to be perpetrated and human rights violated.

Well, the Act came into force in or about 1952 Th then Mullahji Saheb ex-communicated a reformist member. He filed a suit in the High Court of Bombay. That suit came before Mr. Justice J. C. Shah, who later become the Chief Justice of the Supreme Court. He upheld the constitutional valdity of the Bombay (Prevention of Ex-Communication) Act. Mullaji Saheo The appellate court Went in appeal. consisted of the Chief Justice M. C. Chagia, with whose name everyone of us is familiar and Justice Bhagawati (Senior) the father of the present

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Justice Bhagawati. Justice Bhagawati later became a Judge of the Supreme Court. So, Mr. Justice J. C. Shah, who subsequently became Justice of the Supreme Court and Mr. Justice Bhagawati, who later became a puisne Judge M Chagla. upheld the constitutional validity of this Act. It is portant to bear in mind the number and names of the Judges who upheld the validity of the Act.

Meanwhile, the person who was excommunicated and who had filed the suit and who had won in both the couurts in the Bomsay High court, and died the matter came to an end. Then Mullahji Saheb filed a writ petition in the Supreme Court under article 32, contesting the validity of this Act on the ground that the Act did not differentiate between ex-communication on ground w religion and ex-communication on grounds other than religion. It was a very interesting case and I was present through out the five days the matter was heard when Shri K. M. Munshi argued it on behalf of the petitioner. Shri K. M. Munshi most unwilling to take up the case hecause he had his sympathies with the reformists. But the party could not get any one, either from India or outside to support and conduct Mullaji Saheb's case. Then only Shri Munshi agreed to argue for him. He argued the case before a Bench of five Judges. The then Chief Justice Sinha, upheld the constitutional validity of the Act. while the four remaining Judges differed from his opinion and held that the Act was unconstitutional because there was no difference made between ex-communication on ground of religion and that made on other grounds. So, you should remember that in all, four Juudges-Justice J. C. Shah, Justice Bhagawati, Chief Justice M. C. Chagla and Chief Justice Sinha upheld that the Act was constitutionally valid. Thus, so far as the weight of opinion on either side is concerned, it is equal

### [Shri Narendra P. Nathwani]

Now, when the Act was struck down, it was a very simple thing for the Bombay Legislature to remove the infirmity by introducing after the words "ex-communication on any ground" a single phase, "other than religion." Then the Act, so amended, would have been valid.

Kindly bear in mind that when four Judges of the Supreme Court struck down this Act on the ground of constitutional invalidity, they merely said that the ex-communication of any erson, in order to be valid, should be on ground of religion, like apostasy, heresy, or deviation from any essential tenet or principle of that religion. Suppose I am a Muslim and I say that I do not believe in Mohammad being Paigambar, or Prophet, then certainly the religious head can say "you are not a Muslim and deserve to be ex-communicated". After the death of the Prophet-Paigambar-the Muslim is considered as his representative. Suppose I am a Dawood Bohra and I say that I do not believe in the Imam as the representative of Mohammad, then certainly the head can say "you have no business to belong to our religious fraternity". These are the two or three instances in which excommunication which is called baragt, can be permitted after following proper procedure. It should not go beyond that.

But now the position is that if I want to start a business, or want to study for law, if it is his-Dai's-pleasure not to allow me to do so, then I and my relations must abide by it If I want to go into a particular business, and if he does not want me to do that particular business, then the members of my community would not be allowed to have any dealings, business or even social, with me. If I start an educational or charitable institution or do public work without his approval or consent, sent, the people of my community would not only not join such institutions but would socially boycott me.

This is very common. It is practized in my part also. The harijans are being victimised today in this manner. If I am a reformer they will say: you shall not do it—act of reform. It is not confined only to harijans; it exists in other castes also. Now they—those who are socially backward—have all become conscious of their rights. I do not want to go into those details.

The Bill, as it is brought forward, is general in terms. While welcoming the idea underlining this Bill, Shri Parulekar has rightly pointed out that it should be made more comprehensive. I am in full agreement with it and I would say that it would be a very glorious day in the history of this august forum when we can bring forward and enact into law a Bill of the nature suggested by my hon. friend, Shri Parulekar, whereby human dignity and human rights would be protected irrespective of any religion, caste or creed.

Unfortunately, during the last 30 years conditions in Bohra Community have deteriorated further. Unfortunately, again, some of us are unable to look ahead. We look only at today, cause we are afraid of losing votes of orthodox members, even temporarily. These are the dangers.

If the hon, Minister has any apprehension that such a Bill is likely to be struck down as invalid on the ground of religion, or on the ground of any interference with a religious affair, I would suggest to him that objections of such a nature can easily be avoided by introducing a simple proviso in clause 3, which may read as follows:

"Nothing in this Act shall affect the right, if any, of any competent religious authority or head to excommunicate on religious ground any member of the community, so far as the right of such a member to have access to any religious place is concerned." If you introduce such a provision whether in these words or other similar words. . .

बोहरी बलबीर सिंह (होतियारपुर): फिर बाकी क्या रह गया ?

SHRI NARENDRA P. NATHWANI: There are educational institutions, hospitals, dharmasalas etc. run by them. Why should they be deprived? At the most I would say that a person who is ex-communicated on such a ground should be allowed even to visit mosques, and the only thing that the high priest can deny him is the right to lead congregations or to act as a priest at marriages or other ceremonies.

With these words I request the hon. Member either to refer this Bill for eliciting public opinion or to refer it to a Select Committee where these provisions can be duly considered.

SHRI P. RAJAGOPAL NAIDU (Chittcor): I congratulate Dr. Pandit on bringing this Bill. My friend who has spoken previously has done well. We must contemplate ex-communication not only on religious grounds, because excommunication is being done on other grounds also. In villages you can see that if a person belongs to the Scheduled Caste and if he is a poor man, he is ex-communicated, the reason being the authoritarianism existing there as also in townships and other areas. There is ex-communication even in trade unions of persons who do not agree with the majority.

SHRI M. RAM GOPAL REDDY (Nizamabad): The vocal minority is ex-communicated.

SHRI P. RAJAGOPAL NAIDU: This has an origin in history. In the Vedic ages, as Dr. Ramji Singh said, there were varnas, but they were not strati-For example, Viswamitra, a Kshatriya, became a Brahmin. Many Brahmins became Sudras, many Sudras became Vaisyas, many Vaisyas became Sudras, and like that there were permutations and combinations, going up and coming down the ladder. But later on, these varnas were stratified. We do not know when castes, sub-castes and ex-communication of some people, placing them outside the villages saying they were Harijans, came in.

There are reasons in our society for animosities, and because of these animosities, one community is against another, and when a community is in a minority and it opposes the majority, certainly they are ex-communicated on one pretext or another. It is not only on religious grounds. Even for questioning the majority, people are being, ex-communicated. Therefore, this is a very grave crime, and it must be stopped.

### 17.00 hrs.

Therefore, is it not better for the Government to bring in a comprehensive Bill? It is quite necessary to eradicate this communalism or Varnas. So many great people had tried, but they failed. We see that Budha had tried but he was not able to remove or abolish the castes. Then when Paighamber Mohammed came, he also tried to abolish castes: their case also there are Sunnis, Shias and so many castes. Christianity also tried its level best but even now we see Brahmin Christians, Reddy Christians, Kamma Christians and so on. Even people from other lands, when they came here, became communal. So, these communal feelings are entering into other Religions also. In the south there was Basava Devaraya who tried his best to see that all castes came together by attaching a Linga to all persons. They became Lingayats, another community: they became stronger and tried to oppress the others. Then the Sikhs came and even among Sikhs we see Nirankaris-and so many other divisions.

Therefore, in a society which is divided into all these communities and sections, certainly there are so many difficulties and ex-communication is also there. Therefore, what I say. that under this Bill, not only on religious grounds but on other grounds also-whether the person concerned [Shri P. Rajagoval Naidu]

belongs to the same community or another community, to the same caste or sub-caste, to the Harijan community Girijan community-ex-communication must be considered a crime and it must be cognisable, and must be punished.

Thank you.

थी केसदराव बॉडर्ग (नादेड्) : डा० वसंत कमार पंडित जो यहां पर बिल से कर बाए हैं, उसकी ताइव करने के लिए मैं बड़ा हुया हूं।

इन्सान को गुलाम नही बनाना चाहिए। इन्सान के विमाग्र को जो चीज पसन्द नहीं है, उस के खिलाफ बगाबत करने का हक उस को हैं चाहे वह किसी मजहब में रहे, किसी मुल्क में रहे, किसी वृतिया में रहे या किसी पार्टी में रहे। गुलामी के खिलाफ़ बगावत करने का इन्सान का फ़र्ज है और इस फ़र्ज को बन्द करने के लिए अयर कोई कायदा रहे, कोई कानून रहे चाहे खुदा का कानून ही बहु हो, तो उस के बिलाफ़ डट कर मुकाबला करना इन्सान का फ़र्ज है। लिहाजा यह जो बिल है, में मानता हूं कि इस के अन्वर कुछ । लमीटेशन्स है लेकिन इस के माइने यह नहीं है कि अगर उस में पूरी बातें नहीं है और बहु छोटा सा बिल है, तो उस को नामंजूर किया जाए । मैं गुजारिश करूंगा कि हर कीम की झन्दर तरक्कीपसन्द ब्याल के लोग होते हैं, इन्कलाबी ब्याल के सोग होते हैं, जो इन्कलाव करना चाहते हैं, सोसाइटी के अन्दर तरमीम करना चाहते हैं, जो उस में रेवोलूशन करना बाइते हैं, जहां नाइन्साफ़ी है, वहां इन्साफ़ पैदा करना चाहते हैं, घगर उन पर नाजायज तौर पर दबाब दाला जाता है, तो उस के बिलाफ़ मावाब उठानी बाहिए । ऐसा हर मजहब के भन्दर है, हर मुल्क के मन्दर है भीर भगर कुछ लोग इन्कलाब करना बाहते हैं, तो ऐसे बिल की बहुत जरूरत हैं। परम्परा है और हेरीडिटरी ऐसे कई जगह हैं और उन को मेन्टेन करने के लिए हर कीम का चलम्बरदार कोशिश करता है। हमारे महाराष्ट्र के ग्रन्दर ज्ञानेश्वर महाराज जो बे, प्राप यह देखिए कि उन के भाई-वहन का बहिष्कार किया गया भीर कितनी मुसीबतें उन पर बाई। उन के मां बाप को जिन्दा बुबना दिया गया धीर उन को प्रायश्चित करना पड़ा । बाहुमण कहुते वे कि इन्होंने बड़ा जबदेस्त गुनाह फिया है और इन की जिन्दा रहने का हक नहीं है। विद्ठल पंच और इकम्नी को बुबबा कर मारा गया। यह वहां की हिस्ट्री है। बी इम्कलाब करता है, उसकी फांसी के तबते पर लटकाया जाता है। धगर तरमीम करना है, तो हर मबहब के बन्दर हो, बाहे मबहब कोई रहे, मैं वह नहीं कहंगा कि हिम्बुडन्म के लिए ही ऐसा किया बाए, किसी संबद्ध के प्रम्यर प्रगर नाइन्साफी है, या कात पात का भैदमान है, तो उस को बरम करना पाक्षिए । मेरा क्याल यह है कि मबहब ही है जो समाय बुराइयों का जजमुआ है । इस की ही बत्म करना बाहिए । झार यह देखें कि हर सदाई वी होती है, वह मक्षहब के नाम पर होती है, बाति के नाम पर होती है। जयर मुझे कोई बुराई करना है, वो मथहब नाम पर करता हूं, शबहुबी किताब की सामने रखता

हं और किती जाति की पैरवी करता हूं, किसी वर्ष की पेरवी करता हूं, ती वर्ष सम्ब सामते ते आता हूं। धर्म यंथों के नाम पर बादमियों बादमियों के बादर भेद करना चाहते हैं, उनको गुलाम रखना भाहते हैं। कहते हैं कि यह इक उनको चुवा की तरफ से मिला है, मजहब की किताब से मिला है। ये धर्म ग्रन्थ इंसात को इंसान नहीं समझते । धर्मग्रन्थों को इंसानियत पर हक्नत करने का हक होता है। जो किलाई सा प्रम्य ऐसा हक देते हैं उनको जला दिया जाना चाहिए ! जब तक हम इस वैज्ञ में समाजवाद नहीं कार्येने, कम्युनिज्य नहीं लायेंगे तब तक यह चीज दुरुस्त नहीं हो सकती

Social Disabili-

ties Bill

दुनिया के भन्दर एक ही मजहब वाले लडते हैं। हम मिडिल ईस्ट में क्या देखते हैं ? वूसरी तरफ कीन भी कम्युनिस्ट देश है भौर वियतनाम भी कम्युनिस्ट देश है। चीन में भी बौद्ध लोगों की मेजोरिटी है झौर वियतनाम में भी बौद धर्म को मानने वालों की मेजोरिटी है। मैं बड़े घदव से कहना चाहता हैं कि बौद्ध धर्म की मानने बाला एक मुल्क दूसरे मुल्क पर धाक्रमण करता है जो कि बौद्ध धर्म को मानता है। बीन जब वियतनाम में हिसा कर सकता है, वहां प्रशांति पैदा कर सकता है. पूरे कानून की हत्या कर सकता है तो हम कैसे मान सकते हैं कि एक ही धर्म को मानने वाले बापस में नहीं लड़ेगे।

भगर सही मायनो में हम को भाजादी बाहिए तो हमें उन लोगों को सहलियत देनी चाहिए जो कि बगावत करना चाहते हैं, जो कि रिफार्म करना चाहते हैं। इस तरह का जो धादमी सामने धाता है उसको परेकान किया जाता है, उसको कम्युनिटी से बाहर कर दिया जाता है उसकी तरफ गवर्नमेंट ध्यान नहीं देती । यह कहती है कि हम मजहब के अन्दर दखल नहीं देना काहते। सगर माप दखल नहीं देना चाहते हैं तो हरेक का मजहब बड़ा है। उस मजहब के सिवा बाकी के सब महबंब पनत है। बाकी के मजहबों पर बापको जुल्म करेना पड़ेगा, उनको हटाना पड़ेगा । मजहब के नाम पर अगर कोई नाईसाफी होती है, जमाने के खिलाफ कोई बीच होती है, मसावात के विलाफ कोई बीच होती है. माईपारे के जिलाफ कोई जीप होती है तो उसके जिलाफ बगावत करने का मेरा पैवायंत्री हुक है, जन्मसिद्ध श्रविकार है। लिहाजा में शानाह करना बाहता हूँ कि मुझे गुलाम न खुदा बना सकता है, न कोई अमैत्रन्य बना सकता है, न कोई मजहब बना सकता है। यह मेरा हक है। वें बापको इस बात के लिए भी बावनह करना चाहता हूं कि मंदिरों और मठों के पास की मुसमत्ता है, जो प्रापर्टी है उसको धाप जप्त कीनिए, उसकी नेजनेनाइव कीविए । सही मायनी में जो आपने बैकों का नेशनेलाइजेशन किया वह ती किया नेकिन करोड़ों स्पर्य की जायदाय ग्राज इन विंदरी कीर मठों के पास है उसकी भी नेकनेसाइक की किए ।

वहां की जायबाद के कुछ तीय ठेकेबार वन पूर्व हैं। कुछत मेजने का अव्होंने एक पात्रपार्ट बना पूर्व हैं। क्षित्र सरह से हुम एम॰ वी॰ बीम नासपीट ग्रर सहीं करते हैं, उसी शरह से उनके यहां ऐसे वैंगम्बर वने हुए है जो जन्मद में जाने का पासनोर्ट वेते हैं। सिहाजा 'इनकी अपर्टी की नमनेन्द्राइज किया जाएं और यह शरीब कोनों को वी जाए। इस से हमारे वर्ष मंत्री की को करोड़ी वपने का टेक्स सगाने की जकरत नहीं होगी।

सदर साहब, हिन्दुस्तान की तवारीख इंकलाबी नोगों की तबारीब है। हमें उनकी कुर्वानियों से सबक हासिल करना है। हर मजहब के सन्दर हर फ़लसके के सन्दर माजादी है। उनकी प्रापर्टी को नशनलाइब करके जो बुराई है उसको प्राप बत्म करें। प्राप बुराई को तो खत्म करना चाहते हैं लेकिन बुराई की जो जड़ है, बुराई का जो सोर्स है, जननी है उसकी घाप खरम नहीं करता चाहते हैं। धम के नाम पर संस्कृति के नाम पर हम इन्स्लाब का झंडा फहराना चाहते हैं, परवम सहराना वाहते हैं लेकिन में इसकी एक डोंग समझता हूं। सम्पूर्ण कास्ति की बातें जय प्रकास जी करते हैं, बा॰ लोहिया ने लाई थी और मैं समझता हूं कि वह एक इस्तहान है हमारे लिए, एक चलेंज है हमारे लिये और अगर आप उस पर चनने का दावा करते हैं तो मजहब के नाम पर अगर कोई माजायज चीच करता है तो पंडित जी का जो बिल है इसकी भापको मान लेना चाहिये । उस शबस्या में यह बिल क्या बरा है? जिस किसी मजहब में जुल्म हो रहा है उसको आप दूर करें। लेकिन में समझता हूं कि सम्पूर्ण कारित की बात महत्त धापके मैनिपैस्टो के धन्दर है, प्रदर्शनों के अन्दर है भीर जब यहां पर काम करने का धनसर धाता है, भगल का भीका भाता है तो भाष उसके संरक्षक बन जाते हूं। मैं कहना चाहता हूं कि बिल में कोई भी कमी हैतो उसको आप दूर करें या श्राप अपनी तरफ से किल लाएं। लेकिन किसी को भी खुवा के नाम पर, परमारमा के नाम पर, मजहब और धर्म के नाम पर नृदने का और सोगों को चूसने का हक नहीं होता चाहिने । अगर इक है और आप अपनी कंसेंट देंगे ती में कहुंगा कि साथ जय प्रकास नारावण जी के विलाफ संगावत कर रहे हैं, सम्पूर्ण कान्ति के विलाफ भाग बनाबत कर रहे हैं और सोनों से साब जो आपने वायदा किया है उस बादे की धाप खिलाफ वर्जी कर प्हे हैं। इतना कह कर में समाप्त करता है। जय कांन्ति, जय कान्ति ।

खोलरी यलवीर हिंस (होसियारपुर) : पंडित साहब ने इस बिल को ला कर युव्वती रंग पर द्वाव रंगा है। वह वायकाट, हुक्का वानी बन्द, समाज से बाहर, जात विरावरी से बाहर धर्म के बाहर करने का को रियाज है यह बहुत गर्हेंगे से बला था रहा हैं धीर कभी दस्ती समाज की फायबा जी दिना है। वैकिन क्षव बहुत वा बाह्य वन गया है, कैसर बन जाता है। कीई साहजी एंक उजट बात कह वे तो उसे निकाल बाहर करों या बंडकारच्या एक जी हना था धीर सावों में बो सीय सनकी बात की नहीं मानते । यहां प्रकार मेच विधा साता ना, वह बीस बहुत है मुक्त होती है और यह पुरानी तारी में है! हिन्युस्तान में ही नहीं बक्ति तरनकी पसन्य अपने आप को कहने वाले नुक्कों में बहुत से कबीने हैं जिन्होंने नियम बना एखे हैं कि ऐसे लोगों को बना यो। काला आवसी होटन में नहीं जा सकता है, कुशा और काला आवसी क्स नहीं सकता है इस बात को से कर हिन्युस्तान की आजादी की तारीख में महारमा गांधी को अनुवी अक्रीका जाना पड़ा या और जनके मन में बनावा की माजात पढ़ा या और जनके मन में बनावा की माजात पढ़ा या और उनके मन में बनावा की माजात पढ़ा या और उनके मन में बनावा की माजात पढ़ा या सोर उनके मन में बनावा की माजात ने का माजा ने का माजा ने कर एक माजार ने कहा है:

खुदा के बन्दों को देख कर के खुदा से मुनकर हुई है दुनिया प्रगर ऐसे बन्दे हैं जिस खुदा के वह हमिल प्रच्छा खुदा नहीं है।

शभी कहा गया है कि एक आदमी ने वेद पड़ा तो उसके कान में सीसा डाल दिया गया। एक श्रवनी होणाचाय के पास जाता है शस्त्र विद्या सी सने के लिए तो उसको कहा जाता है कि तुम्हें हक नहीं है र रें कि तुम राजवंश से तास्तक नही रखते हो और क्स वह भपने तौर पर सस्त्र विद्या में पूरी तरह से निपूण ही जाता है भीर भर्जन भीर दूसरे सोग वब जंगस ब जा कर देखते हैं कुत्ते के बृह को सिला हुआ तो ब्रोणाचार्य से आ कर पूछते हैं तो वह कहते हैं कि मर्जुन से मण्छा मैंने किसी को सिम्राया नहीं तो यह करे सिख गया और जा कर उससे पूछते हैं तो वह कहता है कि में प्रीणाचार्य का किया हूं, उनकी गुरु मान कर मैं में मुरू किया है तो इस पर बीनावार्य उससे पूर दक्षिणा के रूप में उसका प्रगुठा से खेते हैं। तब से यह संयुठा काटने का रिक्कि बल पड़ा है और अब तक इस समाब में प्रमुठा काटने वाले और अपनी मर्जी से कटबाने बाले एकजन्य रहेंगे तब तक समाज में घन्याय अलता रहेवा। संसको दूर करने के लिये, उस समाज में किसी बावमी को उसकी मर्जी के मुताबिक कोई काम करने से रोकने के लिए कोई सहारा किसी बौर डंग से लिया जाय, चाहे धर्म का या जाति का, और उस भाषार पर किसी की बराबरी का देवी न दैना, बहु वाजिव नहीं है। हमने कितनी देर तक इस समाज में जुल्म किया ? जीगों को बराबर बैठने का हक नहीं विया, समाज में उनको पड़ने की हक नहीं विया । यह कुरीति लगातार समाज में बलती आयी है जिसको हमें आय के बदलते हुए हामात में दूर करता ही होगा। बाब दुनिया बहुत क्षाने निकस चुकी है, सीन बाद तक पहुंच चुके हैं, उस बांद पर इसारे यंद्र यहुंच चुके हैं जिसका हन पूजा करते ने, धार गृहों की पूजा करते थे। तो साब भी सने के, सवाज के नाम पर किसी किरावरी के नाम पर अगर किसी का बायकाट होता है भीर बाहर निकासने की कार्यवाही की जाती है, मह एक क्सक है और उसको दूर करने के लिए सारे समाज को सामें बढ़ना है, धीर इसमें कोई चैदणाब नहीं रक्षमा चाहिये।

[की बरी यालकीर सिंह]
बाजी मालनीय नवकानी ने कहा इसमें अनर
एक अब्द बीर जोड़ दें कि यह अमें में देखता नहीं
देंगा, बाकी में देखा। तो फिर तो सारा यहुत रह
नवा। हर कार्य कर्म का हिस्सायन जाती है। बीदी
आवमी प्राण उठता है तो यह कहता है कि येरा
वर्ष है ....

श्री नरेन्द्रपी0 नवरवानी: मैने तो केस के बारे में कहा ।

**परेक्षरी बलवीर सिंह: मेरातो कहना है** कि हाई कोर्ट में या सुप्रीम कोर्ट में 1957 में किसी जा ने कोई फैसला विमा को नवा यह जरूरी है कि बही फैसला माज भी लागू यहे, किन हालात में फैसला विया वा, किस तरह का समाज वा, क्या वही सब बातें मीजूबा हाल।त में भी लागू होती हैं? उनको अपना फैसला बदलना होगा ताकि समाज को इन्साफ मिल सके। दुनिया में कोग ह्यामन राष्ट्स के लिए लकाई लकते हैं, यहां देश में अब इमरजेंसी लगी तो बाहर के मुल्को से उसके बिलाक आवाज उठावी भी। इसलिए उस कानून को उसी दायरे में रखने की अक्ररत नहीं है। केशबानन्द भारती केस के कितने च्या बदलते बाये हैं। कभी कहा गया कि क्रव्डामेंटल राइट्स के मुताबिक है, कभी कहा गया कि नहीं है। सी यह बात अलती भाती है। हालात के मुताबिक हर बीक बदलती है। इसलिए उस फैसले की बजह से भारमा का हमन कर दें, यह उचित नहीं है । मबहब के लाम पर हो सकला है, और वाकी किसी और वजह से नहीं हो सकता, तो घारमा का हनन ही गया। इस लिए यह न कहिये कि धर्म के नाम पर रहने दिया जाव । एक झावबी बर्म के नाम पर शावी न कर सके, अपने कीदा के नताबिक कान न कर सके, और कोई उसको रोक सर्क, यह बास नही होनी आहि बे सरकार को इसके कारे में बहुत कामग्रीहेंसिय विस मा कर इस माब राबरी और बेइन्साफ़ी को रोकने के लिये एक मजबूत कवम उठाने की जरूरत है। बजी हम हम सबकी इन्साफ दे सकेंगे।

SHRT A. C. GEORGE (Mukandapuram): Mr. Chairman, Sir I will confine myself only to a few points and at the stroke of your bell, I promise to stop my speech.

Sir this is a very appropriate legislation which my hon, friend has brought in. We are living in an year in which we have already passed 32 years of our independence. But still we find that our social disabilities are inherent and deep-rooted in the society. Even the most educated people are finding it difficult to get out of it. I want to highlight only one thing. We talk about racialism. We talk about colour bar. We talk about the sort of imposition that is there,—apartheid and all that in South Africa. But what happens in our country?

Day-after-tomorrow morning, if you look at any of our national newspapers, on the second page, you will find the marriage and the matrimonial columns and there you will find an advertisement like this: Wanted a Bridegroom for a doctorate in philosophy, for doctorate in literature, to some enlightened girl, very fair-and they insist on fair-to a Hindu sub-caste Nair, subcaste Vellala or some other sub-sect, girl. They say, the girl has taken a doctorate in philosophy or in mathematics and she is considered to be most enlightened! So, this is the sort of age in which we are presently living. We blame the South Africans for the Aparthend. We take cudgels against the Americans for their racialism and discrimination against the Negroes But we insist that the boy, the bridegroom, must be very fair. This is the attitude that is still inherent in our society. That is what I would like to point out to you here. So, these are the things which have got to be taken out of our minds. I think that only by education and by legislation that this can be done. Even our most enlightened girls insist that he must be from Hindu community, from this sect or that sect, from this sub-sect or that subsect or some such thing. On Sunday, if you take any of our national newspapers you will find this in the matrimonial column. It says 'fair Hindu' in such and such sect or sub-sect. Even today we were hearing that even an M.L.A. was barred from entering the temple.

Sir, I am proud to say that I come from a part of the country which is in the extreme south of India where forty years back we decided that the lower-most community people day interthe temples. The Temple Edity Act was passed in Trayancore. Though the Diwan, Sir C. P. Ramaswamy

Aivar had other faults, yet, he was enlightened in this respect. There is one thing which I would like to point out here and it is this. In these social disabilities and all that one thing is well-known to hon. Members and I would like the hon. Home Minister to take note of this.

If the Scheduled Caste Hindus are converted to Christianity or if they are converted to any other religion, simply because they change their faith, but not their social background, they are being denied all the privileges that are given to other scheduled caste and scheduled tribe people. In some of the States. they don't get the educational facilities. And in all the States invariably they lose their reservation for jobs. This is the funniest thing which prevails in this enlightened country of ours which we say is socialistic, secularistic, democratic and all that. This is the position even after the so-called social changes which are supposed to have been brought in after 1977. Even now, if the same person is converted back to Hinduism suddenly he gets all his privilege. There the social disabilities again come in. When you go and become a Christian or adopt some other religion, the social disabilities disappear. If you convert back to Hinduism, you get all these facilities. This is what happens. I have nothing against Hinduism. I am not at all much pious or religious, but this is an anomaly, an anachronism, and this is a contradiction which is really funny. We should be ashamed of it. I suggest that this provision where the Scheduled Caste Hindus are converted to any other religion . . . .

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): This is not Motion of Thanks on the Presidential Address. You please come to the subject.

SHRI A. C. GEORGE: Mandal ji, I really wanted to move a vote of thanks for the President's speech—not the speech that he made in the Central Hall on that day, but all the anaches which he made everywhere else because, he made sensible speeches all through. Only in the Central Hall here he made a wrong speech. That is all . I really wanted to move a vote of thanks for all his speechesespecially the one which he made in Delhi where he spoke in Telugu. That spoke volumes against the present Philosophy of the Government. In the University campus he spoke in Telugu I wanted to move a vote of thanks to him for the President's speech not the speech which he made on the 19th, in the Central Hall, but all the speeches which he made everywhere else. So, that is one thing At least in this context, the Home Ministry should take necessary measures. The Kerala Government will definitely ask for permission to take necessary measures in this regard. When the Scheduled Caste Hindus and Scheduled Tribes Hindus convert themselves into Christians or some other faith. suddenly the funniest provision is that they are not eligible for all the reservations and the privileges given to the Castes and Scheduled Scheduled Tribes. But when they again convert back to Hinduism, they are eligible for all the reservations and privileges given to the Scheduled Castes and Scheduled Tribes. So, this kind of anomaly, disparities and contradictions should be removed. This is what I would humbly submit.

गृह बंजालय में राज्य कंत्री (थी प्रनिक मास्त्र मध्यक ): समापति महीवयं, माननीय स्वस्य, डा० पंडित, द्वारा मस्त्रुत किये गये विस्त पर हुई चर्चा के दौरान माननीय सदस्यों ने जो मायनायें व्यस्त भी हैं, उनसे मेटी केर्द्र शसह्याति नहीं है। (व्यस्तामा) लेकिन माननीय सबस्य ने इस विधेयक का सहारा ले कर क्षमें, खुवा कीर जगवान से विस्त्र अपनी भी प्राथनायें स्थलत की ह, उनसे मेटी सहमति गहीं है। (व्यवक्षमा)

इस संसार में धर्म सत्य और प्रेम की धावना को लेकर ध्रमतरित हुआ और उसके झंडें क नीचे सत्य और त्रेम का प्रचार किया गया। सेकिन उस झंडे के भीचे—यदि में संस्कृत धावा का प्रवृत्ति क्यू, दो उस स्वय स्तरम क नीचे—यदि खंडे खोड़ वर्ष क्यू स्वय स्तरम क नीचे—यदि खंडे खोड़ वर्ष क्यू स्वय स्तरम क नीचे—यदि खंडे खोड़ [भी धनिक लाल मण्डल]

Prevention of

कहा जाता है। धर्म सत्य और प्रेम का संदेश में कर पाया या, लेकिन इन कम्युनिटीश, सैन्ड्स भीर कास्ट्स के लोग बर्भ की सोविरेन्टी, प्रमुसत्ता, क दावेदार बत गये, भीर उस से नाम पर उन्होंने कई प्रकार के बन्याय किये , जिसकी और माननीय सदस्य ने इज्ञारा किया है। इसके फलस्वरूप प्रेम के स्वान पर द्वेष पैदा हो गया, सत्य का स्वान असत्य ने और न्याय का स्थान अन्याय तथा उत्पीइन ने के लिया । इस प्रकार जो धर्म मनुष्य को जोड़ने के सिये घाया था, वह विभाजन का काम करने सग गया । मैं माननीय सबस्य की इस बात से सहमत हं कि यह धर्म नहीं है।

चेकिन प्रथम यह है कि इससे खुटकारा कैसे थाया जाये, इसको हम कैसे खत्म कर सकते हैं। ब्राज दुनिया में हम जिस स्थान पर, और जिस समय मैं बाढ़े हैं, उसमें इन छोटी छोटी बातों का कोई महत्व नहीं है। दुनिया बहुत तेजी से मागे बढ़ती चनी जा रही है--वह एक धर्म है। और एक संस्कृति की भोर बढ़ती चली जा रही है हमारा उद्देश्य यह है कि दुनिया में एक धर्म भीर एक संस्कृति हो, लेकिन यहां इतने सक्ट्स, कम्यूनिटीज धादि बन गई हैं, जो प्रापस में लड़ती हैं, भीर, जैसा कि मंत्री माननीय सदस्य ने कहा है, वे गुलामी, स्लेवरी का रूप ले लेती हैं। अब इसके लिए कोई स्थान नहीं है। इस की चला जाना बाहिए। इस में भी कोई उन से मेरी प्रसहमति नहीं है। मैं इस राय का हूं कि दुनिया की उस तरफ जाना है। यह भी मैं समझ रहा हूं। दुनिया वा भी रही है, उस को जाना भी है। माननीय सदस्य मुजाल गोरे जी ने कहा कि धानक जाल जी डा० लोहिया के साथ काम किए हुए हैं या उन के बिष्य हैं, तो इस में मुझे कोई आपति नहीं है। हम ने उस महामानव के साम काम किया है भीर उन के विचारों को जानते 🕻 । उन्होंने एक किताब लिखी थी-हिन्दू बनाम हिन्दू, जिस संवर्ष की भोर डा॰ रामजी सिंह इशारा कर रहे चे कि पश्चिम में या यूक्प में शामिक संचर्व हुया, रिफार्में बन वा इस्मेनिस्ट मुबॉट जिस को कहते हैं उस में किश्चियन बसेंस किश्चियन संबर्ध हुया, उस में प्रोटेस्टेंट्स की, रिफार्मीतः मूबर्मेंट की बीत हुई, ऐसे ही, अपने देश में भी जो अभी माननीय सदस्य कह रहे में यहां भी यह को अपना हिन्दू धर्म है जिस को बहुत गासों से पुकारा जाता है, भाग सर्व भी कहते हैं, वैविक सर्व भी कहते हैं, ब्रसग बसग इस के नाम है, इस धर्म में जो वर्णे व्यवस्था की बात का गई उस वर्ष व्यवस्था में क्या हुन्ना ? बोहरा कम्बुनिटी में जितना सम्बाय है उस वे कम वर्ष व्यवस्था में नहीं है। टालरेंस की बात प्राप कहते 🕻 लेकिन उस में मास्ट के विकाफ द्याप वार्वेगे तो कास्ट से नहिष्कत हो वार्वेगे । वही होगा जो बोहरा सम्बुनिटी में होता है। उसी प्रकार वन का सामाजिक बहिष्कार होता है। इसलिए बाई हिन्तू वर्ग ही या मुसलमान वर्ग हो, बोहरा कच्युनिदी ही या जी जी जाति वा उप जाति हो, इस देश में इस प्रकार की जीज है जिस की घोर माननीय पेंडिये की कुमारा ज्यान बीच रहे हैं। इस से कोई बंकार हो नहीं सकता । ये चीज हैं। यह वर्ग नहीं है, यह बर्ख नहीं है, यह प्रेम नहीं है, इस से भी कोई इन्कार नहीं हो सकता है। द्वानया। के धर्म की धोर, एक संस्कृति सी भोर बढ़ती बली जा रही है। वही इस संतार का सहारा बन सकता है, इस में भी कोई वो राय नहीं हैं।

Social Disabili-

Bill

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लेकिन इस काम की करना कैसे है ? क्या इस को हम कामन बना कर करेंगे ? कामन बना कर इस की कैसे कर सकते हैं ? कानून बना कर यह काम नहीं हो सकता है।

एक माननीय सदस्य : कानून भी बनाइये भीर सामाजिक परिवर्तन का काम भी कीत्रिये।

भी धनिक सास नंडस : भाप की जो राय है बह राम है। लेकिन कानन बनाने की चेव्हा करना एक बीमारी को दूर करने के लिए दस बीमारी भौर पैदा करना है। मैं भाष को हवाला वू। नयवानी कमीशन का जो काम हो रहा है इस का विरोध जितना हुआ है बह शायव शाप को मालूम नहीं। मेरे यहां कितने रेप्रेजेन्टे-शंस भाए, कितने प्रतिनिधि महल भाए भीर उन्होंने कहा कि इस को रोकिए। हम ने उन को कहा कि यह तो गैर सरकारी कमीशन है। हम को इस पर कोई प्रश्निकार नहीं है। वह अपना काम कर रहे हैं, हम उन की कैसे रोक सकते हैं ? जब तक कि वह पब्लिक ग्राडेंर में बाधा नहीं पैदा करते हैं पब्लिक बार्डर को डिस्टर्न नहीं करते हैं तब तक के लिए हमारा उन से कोई झगड़ा नहीं है।

बीमती मृजाल गोरे (बम्बई उत्तर) : यह नरो वा कुंबरो वा की बात मत करिए।

भी प्रतिक साल मंडल : मैं बता रहा हूं । मान्नीय सबस्या की भावना बिल्कुल सही है । जो बह तब्बाँ का इजहार कर रही हैं यह भी सही है, भावनाएं भी सही हैं। लेकिन इस को धाप कानून बना कर नीसे कर सकते हैं ? . . . (व्यवधान) . . .

दूसरी बात बाप को बता रहा हूं . . . (व्यवकार)

भी क्रोम प्रकास त्याची (बहराइच) : मैं एक बात पूछना चाहता हूं। एक कानून सली जना के विशास बता, बान विवाह के बिलाफ कानून प्रमा, मधी जाप में बहेज प्रवा के जिलाम कानून बनाया है। ती इस के लिए आप वह कैसे कह रहे हैं 🧗

बी अलिक साल नंडत : कुछ कानून बने हैं सकिन इस की पालन ही रहा है क्या ?

भी स्रोत प्रकास त्याची : साथ ने जो कानुव जना हैं वह लचर है, जान बुध कर बाप ने मुक्होंस्व फेंट्से हैं चित्र विकास को किया : का इंतर मिरा जियाना के स्वट बना हुमा है सेविश आप मोकों में बा कर देखें कि नया हानत है ? बाप तो यहां कहरों में रहते हैं। यस साम के बच्चों की ना विद्या होती हैं। (क्याबान)

• बी कीव प्रकास त्यापी : कई वांगों में हरिफरों का बहिज्कार कर दिया जाता है, हारजन त्रिजनों खेतों में दही करने नहीं जा सकती हैं। कहीं पर कबिस्तान में मुद्दें बकन करने नहीं दिए जाते । इस तरह से ह्यामन राहद्स छीन लिये जाते हैं तब क्या होगा ?

भी भूभिक जान मंडल : जो निष्यंक यहां पर लाया गया है उस में कहा गया है कि जब एक ही कम्यू-निटी के सोन अपनी ही कम्यूनिटी पर ६स तरह का अन्याय करते हैं तो उस को सरकार रोके और उस के लिये सवा मुकर्रर करे।

भी कोण प्रकाश स्वागी: वन्नई मे ईसाइयों में अगर कोई भावमी मर जाये, तो जो पावरी है वह न पढ़े और किशस्तान पर्मीशन न दे तो फिर मूर्ची कहां जायेगा? (क्यवकान) मूर्चे का तो फडामेंटल राइट है कहा में जाने का। (क्यवकान) आप पावरी को मजबूर नहीं कर सकते लेकिन जो मर गया है उस को दखनाने की क्यवस्था करनी पड़ेगी। (क्यवकान)

भी अनिक साल मंडल: अगर इस तरह से कोई रोकता है तो वह कानून की पकड़ में धा जायेगा। हिन्दुस्तान का पीनल कोड इनना कमजोर नहीं है। (क्यक्टान)

नायवानी साहब ने डिस्टिक्शन किया और उन्होंने कहा है कि जो कान्त स्ट्रक डाउन हो गया था सुप्रीम कोर्ट से उस में एक्स कम्युनिकेशन था सोशल डिसेबिलिटी ग्राउन्ड्स पर और यहां रेलिजस ग्राउन्ड पर एक्स कम्युनिकेशन है। मैं उन्ही की बातों को कह रहा हूं, जस्टिस सिन्हा की डिसेंटिंग घोपीनियन का उन्होंने उल्लेख किया, उस में कहा है कि जो एक्स कम्युनिकेशन किया जाता है उस का परिणाम क्या होता है . . . (अबखान) . . . .

SHRI NARENDRA P. NATHWANI: I am sory to say that even the distinction between communication and its consequences in contrast to the effect of social boycott is not grasped. I can be excommunicated. What is the effect? You cannot prevent my mother or my sister from coming to my place. You cannot prevent me trem using my father's name.

SHRI DHANIK LAL MANDAL: Nobody can prevent me from using my father's name.

बह बैसा अंदरी है तो कंदने थी, हम नहीं मानेंचे, हम क्ली में खेंचे हूं श्रीमती मृतांत वोरे : लेकिन उन को संरक्षण देने में खाप को नवा ऐतराब है ?

भी अनिक साल मंडल: हमें कोई ऐतराज नहींहै, लेकिन सुप्रीम कोर्ट ने उस को स्ट्रक डाउन किया है। मैं एक बात और कहता हू-मेरा काम आप को संखुष्ट करना है यदि आप सन्तुष्ट नहीं होंगे तो इस स को पिलाक ओपीनिवन जानने के किये भेज सकते हैं, लेकिन उस से फायदा कोई नहीं है। इस से कोई लाभ आप को नहीं मिलेगा, क्योंकि बात तो वही वनी रहेगी। मैं आप से यही अपील करूगा कि आप इसको विष् हा कर लोजिये। इस में हम आप को मबद कैसे कर सकते हैं, कानृन के अनुसार इस में राज्य कैसे हस्तक्षेप कर के मदद कर सकता है?

SHRI NARENDRA P. NATHWANI: The Supreme Court does not deal at all with the consequences of excommunication.

# (Interruptions)

MR. CHAIRMAN: Counter-attack will not finish the debate on this Bill. There is another Bill which ... required to be moved today. So, please allow the Minister to finish his reply.

भी छनिक लाल संडल: महोदय मैं यही कह रहा था कि माननीय सदस्य नाथवानी जी ने जो यह भन्तर किया है -एक्स कम्युनिकेशन का माम ला तो स्ट्रक डाउन कर दिया गया है, लेकिन वब हम सीमल डिसएबिलिटीज के विरुद्ध कोई विधेयक बनावेंने, जो सामाजिक बहिज्कार का प्रावेश देते हैं-यदि हम उस बहिल्कार को हटाने के लिये कोई कानून बनायेंथे तो वह ठीक तरह से इम्पलीमेंट नहीं हो सकेंगा। माननीय सदस्य ने जो प्रन्तर किया है-मेरी विनम्न राय है कि इस से कोई फर्क नहीं होगा, उस से भी बही बीजें पैदा होगी, जसे बरियल प्राउन्ड का मामला है-उन को बरियल ग्राजन्द में नहीं जाने दिया जावना, वा जहका सदकी शादी के लिये तथार हैं, लेकिन यूल्का साह्य उन्न को सोलमनाइज करने के लिये नहीं वार्येन-इस तरह है एक्स कम्यनिकेशन की वे सारी चीर्जे फिर पैदा हाँची, जो विना कानन बनाये पैदा हो रही हैं।

MR. CHAIRMAN: Every time the speech of the Minister should not be obstructed. If there is any reasoning which the hon. Member wants from the Minister, he cannot impose on the Minister to give all the reasoning on all the points which he has made. Let him finish his speech.

भी श्रीवा भाग श्रीमा : श्रीमान्, बोहरा का ही उपाहरण में नीजिए 1 जान कीजिए में एक बोहरा हं भीर मुल्सा साहब ने एक फतवा दे दिया और उस के विशापाने ने कुछ कहा विमा । मुस्ला साहब ने सुसको युक्त कम्युक्तिकेट नहीं किया केकिन जब नेरी मां मर पर्दे, ही मैं उस को बेरियंत प्राउन्ड नहीं से जा सकता। तो बात उत्तनी ही भा गई। जाति से बहिल्कार किया . . (व्यवस्थ ) वही सामाजिक। बहिन्कार किया हुमा बोट डाम सकता है।

Prevention of

बीमती मुणाल गोरे : कामून से प्रिवेन्ट करेंगे, तो बहिष्कार किये हुए नहीं डाल नकते ।

भी विविक साल मंडल : जब एक बादमी को एक्स कंम्येनिकेट नहीं कर सकते, कानन से जाति से बहिष्कार नहीं कर सकते, तो सुप्रीम कोर्ट ने कहा कि ऐसा कानन नहीं। बना सकते । धार्मिक इंस्टीटयशन कायम रखने के लिये संविद्यान में प्रधिकार है। ..... (व्यवधान)

Without excommunicating the person from the community, the mullah can impose the same on that person which will throw him out of the community.

#### (Interruptions.)

MR. CHAIRMAN: I appreciate the effort of both the Minister and the hon. Member to convince each other But it is not necessary that others should be convinced.

भी श्रामिक साल संक्षत : मैं इस को स्वीकार कर सेता हं कि इस को पब्लिक झोपीनियन के लिए भेजा बार । इस से बाप को सन्तोष हो जायेगा ।

वैद्रोतिनम तथा रसायन और उर्वरक नंती (धी हैंनवती नन्दन बहुनुका) : पश्लिक भोपीनियन के लिए किस के पास, बोहरा लीगों की स्रोफीनियन के लिए ?

थी धनिक लाल मण्डल : देश के सभी लोगों की घोपीनियन के सिये ।

भोवती मुनास वीरे : ठीक है।

DR. VASANT KUMAR PANDIT: Hon. Chairman, I am thankful to all the Members who took part in this

debate. I am very glad that each and every Member supported my Bill.

SHRI A. C. GEORGE: I also supperied you. I was quarrelling only on the matrimonial thing.

(Interruptions.)

DR. VASANT KUMAR PANDIT: In view of this and the background of the debate that has taken place here and in view of the fact that some legal points have arisen which the hon. Member Mr. Nathwani also has pointed out it is better that the Bill be circulated for eliciting public opinion and since the Minister of State had agreed to it. I request that the Bill be circulated for eliciting public opinion.

MR. CHAIRMAN: We cannot There is an that thing abruptly amendment of Dr. Ramji Singh to that effect, that is, for circulation. That has been moved. If you accept that amendment then of course the House will accept that.

DR. VASANT KUMAR PANDIT: ' accept the amendment.

MR. CHAIRMAN: Even then, it has to be put to the vote of the House. I will now put amendment No. 3 of Dr Ramji Singh to the vote of the House

The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 2nd October, 1979"

The motion was adopted.

MR. CHAIRMAN: Now the Bill will be circulated for the purpose of ing public opinion.